
(2019) 02 CHH CK 0452
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1282 Of 2019

Panchlal Usendi

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 25-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0452

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Shalvik Tiwari, Rahul Mishra

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

Order on Board 25/02/2019 Ignoring the default pointed out by the Registry, with the consent of the parties matter has been heard on admission.

1. The Petitioner is aggrieved by the action of the Respondents, whereby the increment granted to the Petitioner is being withdrawn on the ground that

he has not passed B.Ed/D. Ed examination.

2. Learned Counsel for the Petitioner submits that the issue with regard to withdrawal/non-grant of increment on the ground of having not passed

B.Ed/D.Ed examination was examined by this Court in the case of Jayant Kumar Patle v. State of Chhattisgarh (WPS No.4271 of 2017 and batch of

petitions, vide order dated 03.11.2017) and various directions have been issued for affording proper opportunity of hearing and then decide the matter.

3. Learned Counsel for the State submits that the Petitioner's claim would be examined after affording opportunity of hearing in terms of order dated

03.11.2017 passed in the case of Jayant Kumar Patle (supra).

4. Considering the aforesaid submission, this petition is finally disposed of, with a direction to the Respondents for examination of Petitioner's claim in

terms of order passed by this Court in the case of Jayant Kumar Patle (supra) and take appropriate decision thereon.

5. The writ petition stands accordingly disposed off.